

ITEM NO.5

COURT NO.15

SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 12612/2023

(Arising out of impugned final judgment and order dated 02-05-2023 in MCRC No. 154/2023 passed by the High Court of Chhatisgarh at Bilaspur)

TUKARAM SAHU

Petitioner(s)

VERSUS

STATE OF CHHATTISGARH

Respondent(s)

Date : 30-11-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Kaustubh Shukla, AOR
Mr. Mainak Sarkar, Adv.
Mr. Saurabh Singh, Adv.

For Respondent(s) Mr. Sumeer Sodhi, AOR
Mr. Ujjwal Malhotra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for the petitioner seeking adjournment, list the matter after one week.

(SWETA BALODI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)